क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-147(49)/2023/५०० दिनांकः २३.06.2023

पंजीकृत डाक द्वारा

" मा0 एन0जी0टी0 प्रकरण"

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

विषयः- मा0 एन0जी0टी0 में योजित OA No- 341/2023 विपिन कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 19.05.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा दिनांक 19.05.2023 को पारित आदेश व बोर्ड मुख्यालय के पत्रांक सं0- यू0के0पी0सी0बी0/एच0ओ0/सा0-183-689/2023/313 दिनांक 31.05.2023 के सन्दर्भ में गठित संयुक्त समिति द्वारा दिनांक 12.06.2023 को निरीक्षण किया गया। निरीक्षण आख्या मय संलग्नकों सहित बोर्ड मुख्यालय के अवलोकनार्थ एवं मा0 एन0जी0टी0 में Factual Action Taken Report प्रेषित् किये जाने हेतु सादर प्रस्तुत है।

भवदीय,

(सुभाष चन्द्र पंवार)
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपिः-

1. **जिलाधिकारी महोदय, जिला-हरिद्वार** को उनके पत्र सं0- 989/एल0बी0ए0- 2023 दिनांक 03 जून 2023 के अनुक्रम में सूचनार्थ एवं अवश्यक कार्यवाही हेतु सादर प्रेषित् है।
2. **ज्वाइंट मजिस्ट्रेट, रुड़की,** जिला-हरिद्वार को सादर सूचनार्थ प्रेषित्।

क्षेत्रीय अधिकारी (प्र0)

मा0 एन0जी0टी0 द्वारा योजित मूल आवेदन सं0 341/2023 विपिन कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 19.05.2023 अनुपालन में गठित संयुक्त समिति की निरीक्षण आख्याः-

---

मा0 एन0जी0टी0 द्वारा योजित मूल आवेदन सं0- 341/2023 दिनांक 19.05.2023 के द्वारा पारित आदेश के क्रम में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड तथा कार्यालय जिलाधिकारी हरिद्वार के पत्र सं0- 989/एल0बी0ए0-2023 दिनांक 03.06.2023 को गठित संयुक्त समिति द्वारा स्थलीय निरीक्षण दिनांक 12.06.2023 को किया गया। निरीक्षण के समय निम्न सदस्य उपस्थित रहेः-

1. श्री अभिनव शाह, ज्वाइंट मजिस्ट्रेट, रूड़की, जिला- हरिद्वार।
2. श्रीमती पल्लवी गुप्ता, महाप्रबंधक जिला उद्योग केन्द्र, जिला-हरिद्वार।
3. श्री सुभाष चन्द पंवार, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूड़की।
4. श्री आदेश कुमार, संचालक, मै0 गगन ब्रिक फिल्ड।
5. श्री विपुल कुमार, संचालक, मै0 जय माता ब्रिक फिल्ड।

- प्रकरण मुख्यतः आवेदक (शिकायतकर्ता) श्री विपिन कुमार द्वारा दो ईट भट्टें **क्रमशः मै0 जय माता ब्रिक फिल्ड, खसरा न0- 208, ग्राम- हरचन्दपुर, मंगलौर, रूड़की, जिला-हरिद्वार तथा मै0 गगन ब्रिक फिल्ड, खसरा न0- 138, 139, ग्राम- मौहम्मदपुर जट, परगना मंगलौर, रूड़की, जिला- हरिद्वार** के विरूद्ध पर्यावरणीय मानकों के पालन न करने विषयक है। शिकायतकर्ता द्वारा अवगत कराया गया कि उक्त दोनों ईट भट्टें भारत सरकार के वन पर्यावरण एवं जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 22.02.2022 को अधिसूचित अधिसूचना के विरूद्ध स्थापित हैं। साथ ही शिकायती द्वारा कहा गया कि उक्त दोनों भट्टें द्वारा अधिसूचना में उल्लेखित Sitting Criteria हेतु निर्धारित मानकों का पालन नही किया गया है।

सम्बन्धित विषय का स्थलीय निरीक्षण किया गया। निरीक्षण के समय ईट भट्टों की अद्यतन स्थिति निम्नवत् हैः-

- **जय माता ब्रिक फिल्ड खसरा न0- 208, ग्राम- हरचन्दपुर, मंगलौर, रूड़की, जिला-हरिद्वार :-** उक्त भट्टें की स्थापना वर्ष दिसम्बर- 2020 में की गयी हैं। उक्त भट्टा अन्य समीपस्थ मै0 बालाजी ब्रिक फिल्ड से 650 मी0 व चौधरी भारत सिंह जुनियर हाई स्कूल से 228 मी0 की दूरी पर स्थित है उक्त ईट भट्टें को राज्य प्रदूषण नियंत्रण बोर्ड से मार्च- 2024 तक सर्शत सहमति प्राप्त है। इसके अतिरिक्त भट्टें को कार्यालय उद्यान विभाग से अनापत्ति प्रमाण पत्र प्राप्त है। यह भी अवगत कराना है, भट्टें को वर्ष 2020 से संचालन सम्बन्धी साक्ष्य के रूप में जी0एस0टी0 रजिस्ट्रेशन, जिला पंचायत लाईसेंस तथा आयकर विभाग द्वारा स्थाई लाईसेंस कार्ड प्राप्त किया गया है। **(प्रति संलग्न- 01)।**
- **मै0 गगन ब्रिक फिल्ड, खसरा न0- 138, 139, ग्राम- मौहम्मदपुर जट, परगना मंगलौर, रूड़की, जिला-हरिद्वार :-** उक्त भट्टें की स्थापना वर्ष दिसम्बर- 2021 में की गयी हैं। उक्त भट्टा अन्य समीपस्थ मै0 भारत ब्रिक फिल्ड से 500 मी0 व सरकारी आम के बाग से 555 मी0 व स्कूल व गांव से 750 मी की दूरी पर स्थित है। उक्त ईट भट्टें को राज्य प्रदूषण नियंत्रण बोर्ड से मार्च- 2024 तक सर्शत सहमति प्राप्त है। इसके अतिरिक्त भट्टें को कार्यालय उद्यान से अनापत्ति प्रमाण पत्र प्राप्त है। यह भी अवगत कराना है, भट्टें को वर्ष 2021 से संचालन सम्बन्धी साक्ष्य के रूप में जी0एस0टी0 रजिस्ट्रेशन, जिला पंचायत लाईसेंस तथा आयकर विभाग द्वारा स्थाई लाईसेंस कार्ड प्राप्त किया गया है। **(प्रति संलग्न- 02)।**
- उक्त दोनों ईट भट्टों के समीपस्थ एक अन्य ईट भट्टा मै0 बालाजी ब्रिक फिल्ड, ग्राम- नगला सकतू रूड़की हरिद्वार में स्थापित है जिसे राज्य प्रदूषण नियंत्रण बोर्ड से दिनांक 31.03.2024 तक संचालनार्थ सहमति प्राप्त है।

यह अवगत कराना है कि भारत सरकार पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय द्वारा ईट भट्टों की स्थापना हेतु दिनांक 22.02.2022 को एक अधिसूचना अधिसूचित की गयी जिसमें कि भट्टें से आबादी तथा बाग की दूरी कम से कम 800 मी0 एवं भट्टें से भट्टें की दूरी 01 कि0मी0 निर्धारित की गयी है। अवगत होना चाहें कि राज्य सरकार तथा भारत सरकार का कोई Sitting Criteria उक्त अधिसूचना की तिथि से पूर्व निर्धारित नही था। उक्त दोनों भट्टें दिनांक 22.02.2022 की अधिसूचना से पूर्व स्थापित व संचालन किये जा रहें हैं। जिस हेतु उक्त दोनों भट्टों को राज्य प्रदूषण नियंत्रण बोर्ड से संचालनार्थ सहमति तथा अन्य सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त है। शिकायतकर्ता का यह कहना है कि उक्त ईट भट्टें दिनांक 22.02.2022 की अधिसूचना के विरूद्ध स्थापित व संचालित हैं, न्यायोचित नही है।

इसके अतिरिक्त यह भी अवगत कराना है, कि क्षेत्रीय कार्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की द्वारा उक्त दोनों भट्टों के विरूद्ध बिना सहमति संचालित नियमों के सापेक्ष क्रमशः मै0 जय माता ब्रिक फिल्ड तथा मै0 गगन ब्रिक फिल्ड पर रू0- 682500/- व 634725/- की पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने की संस्तुति बोर्ड मुख्यालय प्रेषित् की जा चुकी है। **(संलग्नक- 03)।**

निरीक्षण के समय लिये गये फोटोग्राफ संलग्न हैं। **(संलग्नक- 04)।**

(सुभाष चन्द पंवार)
क्षेत्रीय अधिकारी (प्र0)
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की।

(पल्लवी गुप्ता)
महाप्रबंधक जिला उद्योग केन्द्र, जिला-हरिद्वार।

(अभिनव शाह)
ज्वाइंट मजिस्ट्रेट, रुड़की, जिला- हरिद्वार।

Yes UKPCB

REGIONAL OFFICE
UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UKPCB/ROR/Con/J-112/2023/1415 Date: 13.01.2023

Registered Post.

To,

M/s Jai Mata Brick Field
Khasra No-208,
Vill-Harchandpur, Manglore, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID - 10412	**Application ID-3232895**
CCA (Fresh)	
Consent No. AWH- 5-17	

CCA is hereby granted to **M/s Jai Mata Brick Field** located at **Khasra No-208, Vill-Harchandpur, Manglore, Roorkee, Distt- Haridwar** subject to the provisions of the **Water Act, Air Act** and **HW Rules** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is **granted for a period up to 31.03.2024** and valid for manufacturing of following products with **Capital Investment / Net Assets Values Rs 22 Lacs.**

S. No.	Last CCA Quantity		CCA Fresh	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	*Not Obtained*		Bricks	80,00,000 Nos/Year

2. **Specific Conditions under Water Act**:
   (i) **The daily quantity of effluent discharge (KLD):-**

	Last CCA or CTE	CCA Fresh
Trade Effluent	Nil	Nil
Sewage	-	1.0

   (ii) **Trade Effluent Treatment and Disposal:** Nil.
   (iii) **Sewage Treatment and Disposal**: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. **Conditions under Air Act:-**
   (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM^3

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m.. Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under HW Rules:-**

(i) The **Occupier** of **M/s Jai Mata Brick Field** is hereby grated an authorization to operate a facility for collection and storage of Hazardous wastes.

(ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

(iii) The authorization shall be in force for a period **up to 31.03.2024**

(iv) The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act,** 1986, and the rules made thereunder.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.

5. **Compulsory documents to be submitted by the Industry/Unit:-**

(i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **HW Rules** and **Third Party Audit Report**.

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

6. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **HW Rules** will results in legal action under the aforesaid **Acts and Rules.**

Regional Officer (I/c)

Copy to: **Member Secretary, Uttarakhand Pollution Control Board,** Dehradun for kind information.

Regional Officer (I/c)

Specific Conditions:

1. In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site http://cgwa-noc -gov.in

2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act. 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. **Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-खी/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.**
10. **Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.**
11. **The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.**
12. **Unit shall ensure to obtain the Validation certificate from Central Building Research Institue or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.**
13. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a **three month/six months/one year** from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
23. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
26. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous Rules** shall be submitted to the **Board**.

Regional Officer (I/c)

अनापत्ति प्रमाण पत्र

श्री विकास कुमार पुत्र श्री चन्द्रपाल निवासी ग्राम मौजा कवादपुर मंगलौर विकासखण्ड नारसन जनपद हरिद्वार ने आवेदन पत्र प्रस्तुत कर निवेदन किया है कि उनके स्वामित्व वाला ईट भट्टा **मै0 जयमाता ब्रिक फिल्ड खसरा सं0 208** ग्राम मौजा कवादपुर मंगलौर विकासखण्ड नारसन जनपद हरिद्वार में स्थापित किया गया है इस हेतु भट्टा स्वामी द्वारा अनापत्ति प्रमाण पत्र चाहा गया है।

मौके पर स्थलीय निरीक्षण हेतु उत्तर प्रदेश शासनादेश संख्या 921/55–पर्या/12–94 (पर्या) –11 दिनॉक 27 जून 2021 में दिये गये निर्देशानुसार ईट भट्टे का निरीक्षण प्रभारी उद्यान संचल दल केन्द्र नारसन के द्वारा किया गया। प्रभारी द्वारा प्रस्तुत की गयी निरीक्षण आख्या के आधार पर अवगत कराया गया है कि ईट भट्टा स्थापना स्थल के आस–पास आम/मिश्रित फलों का कोई भी उद्यान/नर्सरी स्थित नहीं है।

अतः प्रभारी उद्यान संचल दल केन्द्र नारसन के स्थलीय निरीक्षण आख्या एवं ईट भट्टे के संचालन हेतु उपलब्ध कराये गये प्रपत्रों क़े आधार पर ईट भट्टे के स्वामी श्री विकास कुमार पुत्र श्री चन्द्रपाल निवासी ग्राम मौजा कवादपुर मंगलौर विकासखण्ड नारसन जनपद हरिद्वार को **मै0 जयमाता ब्रिक फिल्ड** के संचालन हेतु अनापत्ति प्रमाण पत्र जारी किया जा रहा है।

पंजिका क्रमांक 05/8:2:22

08/02/2022

मुख्य उद्यान अधिकारी
हरिद्वार

कार्यालय मुख्य उद्यान अधिकारी हरिद्वार

पत्रांक 3944 /उक्त दिनांकित

प्रतिलिपि :– 01 सम्बन्धित आवेदक कर्ता।
02 प्रभारी उद्यान सचल दल केन्द्र नारसन ।

मुख्य उद्यान अधिकारी
हरिद्वार

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 05AAQFJ7072D1Z9

1.	**Legal Name**	JAI MATA BRICK FIELD			
2.	**Trade Name, if any**	JAI MATA BRICK FIELD			
3.	**Constitution of Business**	Partnership			
4.	**Address of Principal Place of Business**	0, MOJA - KWADPUR, PARGANA -MANGLOUR, VILL-HARCHANDPUR, ROORKEE, Haridwar, Uttarakhand, 247656			
5.	**Date of Liability**				
6.	**Period of Validity**	From	29/12/2020	To	Not Applicable
7.	**Type of Registration**	Regular			
8.	**Particulars of Approving Authority**	Centre			

Signature

Signature Not Verified
Digitally signed by DS GOODS AND SERVICES TAX NETWORK(4)
Date: 2020.12.29 16:16:03 IST

Name	Sanjay Anand Massey
Designation	Superintendent
Jurisdictional Office	Roorkee - Sector 2
9. Date of issue of Certificate	29/12/2020

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 29/12/2020 by the jurisdictional authority.

Annexure A

सत्यमेव जयते

GSTIN	05AAQFJ7072D1Z9
Legal Name	JAI MATA BRICK FIELD
Trade Name, if any	JAI MATA BRICK FIELD

Details of Additional Places of Business

Total Number of Additional Places of Business in the State	0

Annexure B

सत्यमेव जयते

GSTIN	05AAQFJ7072D1Z9
Legal Name	JAI MATA BRICK FIELD
Trade Name, if any	JAI MATA BRICK FIELD

Details of Managing / Authorized Partners

1		Name	MOHIT GARG
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
2		Name	VIRENDRA KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
3		Name	VIKAS KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
4		Name	VIPUL KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh

89

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार 7335

जिला हरिद्वार

लाइसेन्स

मै० जगमाता बिल्डर्स

चूँकि श्री श्री विनास कुमार व विपुल कुमार, पुत्रगण श्री चन्द्रपाल श्री विनोद कुमार S/o श्री तेजपाल सिंह व मोहित गर्ग S/o श्री अनिल कुमार गर्ग

समिति जिला पंचायत हरिद्वार जिला हरिद्वार

को पन्द्रह हजार रुपये को रुपये का भुगतान कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर रतन — हरचन्दपुर (ज्वालापुर)

दिनांक 01/08/2022 से 30/09/2022

तक डिटअप्य के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
विनास व विपुल विनोद कुमार मोहित गर्ग S/o अनिल कुमार गर्ग	चन्द्रपाल तेजपाल सिंह	डिटअप्य	हरचन्दपुर (ज्वालापुर)	—

लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 25/08/2022 20

लाईसेन्स अधिकारी
जिला पंचायत, हरिद्वार

टिप्पणी :—स्थान और पृष्ठांकन की प्रविष्टियां तभी भरी जानी चाहिए जबकि लाइसेन्स सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 5
(नियम 41 देखिये)
("डबुल साइडेड कार्बन पेपर" पर अमिट पेन्सिल से लिखा जायेगा)

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम का रबड़ स्टाम्प

बही संख्या 313334 रसीद संख्या

मांग रजिस्टर संख्या से

रुपया (शब्दों में)

बिल संख्या के पूर्ण/आंशिक भुगतान के मद्दे प्राप्त हुआ।

रुपया मुख्य अधिकारी/खण्ड विकास अधिकारी

स्थान

दिनांक 11.08.23 कर समाहर्ता (टैक्स कलेक्टर)

शेकाड़िया

लेखाकार मांग तथा वसूली का प्रभारी लिपिक कर अधिकारी

पी0एस0यू0 (आर0ई0) 02 पंचायतराज/124-10-12-2021-2,000 बुक्स (कम्प्यूटर/ऑफसेट)।

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम रबड़ स्

बही संख्या 313334

रसीद के अनुसार भुगतानकर्ता का नाम

रसीद के अनुसार उससे वसूल की गई धनराशि

रसीद के अनुसार किस मुद्दे वसूल की गई

रसीद के अनुसार कर समाहर्ता का नाम जिसने धनराशि वसूल की

इस कूपन को जमा करने वाले अधिकारी का नाम तथा पदनाम

कूपन जमा करने का दिनांक

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

ला परिषद्/क्षेत्र समिति जिला पंचायत हरिद्वार

ला हरिद्वार 002391

लाइसेन्स

मै० जय माता ब्रिक फिल्ड

कि श्री विकास कुमार s/o चन्द्रपाल, विपुल s/o चन्द्रपाल, विरेन्द्र s/o तेजपाल सिंह व मोहित गर्ग s/o अनिल कुमार गर्ग

मिति जिला पंचायत हरिद्वार जिला हरिद्वार

ो इक्कन पांच हजार रुपये को रुपये का भुगतान कर दिया है।

तः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

भीतर ग्राम- कवांदपुर (हरचन्दपुर)

दिनांक 01/10/2020 से 30/09/2021

क ईंट भट्टा के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
विकास कुमार	चन्द्रपाल	ईंट भट्टा	कवांदपुर	
विपुल	s/o चन्द्रपाल			
विरेन्द्र	s/o तेजपाल			
मोहित गर्ग	s/o अनिल कुमार गर्ग			

लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 11/12 2020

लाइसेन्स अधिकारी

टिप्पणी :–स्थान और पृष्ठांकन की प्रविष्टियां तभी भरी जानी चाहिए, जब लाइसेन्स सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद्/क्षेत्र समिति जिला पंचायत हरिद्वार

जिला हरिद्वार 004020

लाइसेन्स

मै० जयमाता ब्रिक फिल्ड

विकास कुमार व विपुल कुमार s/o चन्द्रपाल, विरेन्द्र कुमार s/o तेजपाल व

चूँकि श्री मोहित गर्ग s/o अनिल कुमार गर्ग ने जिला परिषद्/क्षेत्र

समिति जिला पंचायत हरिद्वार जिला हरिद्वार

को अंकन पाँच हजार रुपये को रुपये का भुगतान कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर ग्राम- कवांदपुर (हरचन्दपुर) में

दिनांक 01/10/2021 से 30/09/2022

तक ईंट भट्टा के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
विकास कुमार व विपुल कुमार	चन्द्रपाल	ईंट भट्टा	कवांदपुर (हरचन्दपुर)	
विरेन्द्र कुमार मोहित गर्ग	तेजपाल अनिल कुमार गर्ग			

लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 18/08/2021 20

लाइसेन्स अधिकारी

टिप्पणी :–स्थान और पृष्ठांकन की प्रविष्टियां तभी भरी जानी चाहिए, जब लाइसेन्स सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

06

आयकर विभाग
INCOME TAX DEPARTMENT
भारत सरकार
GOVT. OF INDIA
स्थायी लेखा संख्या कार्ड
Permanent Account Number Card
नाम / Name
22122020

GSTIN : 05AAQFJ7072D1Z9 **TAX INVOICE** M. 9412476000

JAI MATA BRICK FIELD

Vill. Harchandpur, Roorkee, Haridwar, (U.K.), 247656

Original - White
Duplicate - Pink
Triplicate - Yellow

Reverse Charge

Invoice No. : JMBF 01

Invoice Date: 07-10-2021

State : UTTRAKHAND State Code: 05

Transportation Mode: Truck

Vehicle Number : UK17A-1964

Date of Supply :- 07-10-2021

Place of Supply : Rishikesh

Details of Receiver - Billed to:

Name : M/S Rahul Building Material Suppliers

Address: Motijheel Chowk Dehradun Road Rishikesh

GSTIN : 05EAVPS1187K1ZV

State : UK State Code: 05

Details of Receiver - Billed to:

Name :

Address:

GSTIN :

State : State Code:

S.No.	Particulars	Quantity	Rate	Amount
1-	Ist Bricks UK17CA 1964	7000	3200/-	22400/-

Bank Name : YES BANK ROORKEE	T.Amount Before Tax 22400
Bank A/C : 073163400000458	Add : SGST 2.5% 560
IFS Code : YESB0000731	Add : CGST 2.5 % 560
HSN/ACS 6904	Add : IGST 5.0 % —
	T. Amount After Tax 23520.

Total Invoice Amount in Words :

Twenty Three Thousand & five Hundred Twenty only.

Terms and Conditions :
- E & O.E.
- All Disputes are Subject to HARIDWAR Jurisdiction only.
- Interest @ 30% will be charge after due date.
- Goods once sold will not be taken back on any account.

Certified that the particulars given above are true and correct.

for JAI MATA BRICK FIELD

Authorised Signatory

REGIONAL OFFICE
UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UKPCB/ROR/Con/G-178/2023/1679 Date: 30/01/2023

To,

Registered Post.

M/s Gagan Brick Field
Khasra No. 138, 139,
Vill-Mohammadpur Jatt,
Paragna-Narsan, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID - 10344	**Application ID - 3190920**
CCA (Fresh)	
Consent No. AWH- G-42	

CCA is hereby granted to **M/s Gagan Brick Field** located at **Khasra No. 138, 139, Vill-Mohammadpur Jatt, Paragna-Narsan, Roorkee, Distt- Haridwar..** subject to the provisions of the **Water Act, Air Act** and **HW Rules** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is **granted for a period up to 31.03.2024** and valid for manufacturing of following products with **Capital Investment / Net Assets Values Rs 38.0 lakh.**

S. No.	Last CCA Quantity		CCA Fresh	
	Product	Quantity	Product	Quantity
1	*Not Obtained*		Bricks	80,00,000 Nos/Year

2. **Specific Conditions under Water Act:**
   (i) **The daily quantity of effluent discharge (KLD):-**

	Last CCA or CTE	CCA Fresh
Trade Effluent	Nil	Nil
Sewage	-	1.5

   (ii) **Trade Effluent Treatment and Disposal:** Nil.
   (iii) **Sewage Treatment and Disposal**: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. **Conditions under Air Act:-**
   (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM^3

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Nigh time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under HW Rules:-**
   (i) The **Occupier** of **M/s Gagan Brick Field** is hereby grated an authorization to operate a facility for collection and storage of Hazardous wastes.
   (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
   (iii) The authorization shall be in force for a period **up to 31.03.2024**
   (iv) The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act**, 1986, and the rules made thereunder.
(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
(vi) An application for the renewal of an authorization shall be made as laid down under these rules.
(vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.

5. **Compulsory documents to be submitted by the Industry/Unit:-**
   (i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **HW Rules** and **Third Party Audit Report**.
   (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
   (iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area**.
6. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **HW Rules** will results in legal action under the aforesaid **Acts and Rules**.

Regional Officer (I/c)

Copy to: **Member Secretary, Uttarakhand Pollution Control Board,** Dehradun for kind information.

Regional Officer (I/c)

Specific Conditions:

1. In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site http://cgwa-noc -gov.in
2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by

the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board.**
7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act. 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. **Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-खा/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.**
10. **Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.**
11. **The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.**
12. **Unit shall ensure to obtain the Validation certificate from Central Building Research Institue or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.**
13. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a **three month/six months/one year** from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board,** legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be

reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
23. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
26. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous Rules** shall be submitted to the **Board.**

Regional Officer (I/c)

अनापत्ति प्रमाण पत्र

श्री मोहित गर्ग पुत्र श्री अनिल कुमार गर्ग निवासी ग्राम मोहम्मदपुर जट विकासखण्ड नारसन जनपद हरिद्वार ने आवेदन पत्र प्रस्तुत कर निवेदन किया है कि उनके स्वामित्व वाला ईट भट्टा **मै0 गगन ब्रिक फिल्ड खसरा सं0 138/139** ग्राम मोहम्मदपुर जट मंगलौर विकासखण्ड नारसन जनपद हरिद्वार पर स्थापित किया गया है इस हेतु भट्टा स्वामी द्वारा अनापत्ति प्रमाण पत्र चाहा गया है।

मौके पर स्थलीय निरीक्षण हेतु उत्तर प्रदेश शासनादेश संख्या 921/55–पर्या/12–94 (पर्या) –11 दिनॉक 27 जून 2021 में दिये गये निर्देशानुसार ईट भट्टे का निरीक्षण प्रभारी उद्यान संचल दल केन्द्र नारसन के द्वारा किया गया। प्रभारी द्वारा प्रस्तुत की गयी निरीक्षण आख्या के आधार पर अवगत कराया गया है कि ईट भट्टा स्थापना स्थल के आस–पास आम/मिश्रित फलों का कोई भी उद्यान/नर्सरी स्थित नहीं है।

अतः प्रभारी उद्यान संचल दल केन्द्र नारसन के स्थलीय निरीक्षण आख्या एवं ईट भट्टे के संचालन हेतु उपलब्ध कराये गये प्रपत्रों के आधार पर ईट भट्टे के स्वामी श्री मोहित गर्ग पुत्र श्री अनिल कुमार गर्ग निवासी ग्राम मोहम्मदपुर जट विकासखण्ड नारसन जनपद हरिद्वार को **मै0 गगन ब्रिक फिल्ड** के संचालन हेतु अनापत्ति प्रमाण पत्र जारी किया जा रहा है।

पंजिका क्रमांक 04/8:2:22

08/02/2022

मुख्य उद्यान अधिकारी
हरिद्वार

मुख्य उद्यान अधिकारी हरिद्वार

कार्यालय मुख्य उद्यान अधिकारी हरिद्वार

पत्रांक 3943/उक्त दिनांकित

प्रतिलिपि :– 01 सम्बन्धित आवेदक कर्ता।

02 प्रभारी उद्यान सचल दल केन्द्र नारसन ।

मुख्य उद्यान अधिकारी
हरिद्वार

98

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 05AAWFG1239M1ZY

1.	**Legal Name**	GAGAN BRICK FIELD			
2.	**Trade Name, if any**	GAGAN BRICK FIELD			
3.	**Constitution of Business**	Partnership			
4.	**Address of Principal Place of Business**	KH. NO. 138, 139, VILL- MOHAMMADPUR JATT, PRAGNA-MANGLOUR, ROORKEE, Haridwar, Uttarakhand, 247656			
5.	**Date of Liability**				
6.	**Period of Validity**	From	02/02/2021	To	Not Applicable
7.	**Type of Registration**	Regular			
8.	**Particulars of Approving Authority**	Centre			

Signature

Signature Not Verified
Digitally signed by DS GOODS AND SERVICES TAX NETWORK(4)
Date: 2021.02.02 11:00:26 IST

Name	Arvind Verma
Designation	Superintendent
Jurisdictional Office	Roorkee - Sector 2
9. Date of issue of Certificate	02/02/2021

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 02/02/2021 by the jurisdictional authority.

Annexure A

सत्यमेव जयते

GSTIN	05AAWFG1239M1ZY
Legal Name	GAGAN BRICK FIELD
Trade Name, if any	GAGAN BRICK FIELD

Details of Additional Places of Business

Total Number of Additional Places of Business in the State	0

Annexure B

सत्यमेव जयते

GSTIN	05AAWFG1239M1ZY
Legal Name	GAGAN BRICK FIELD
Trade Name, if any	GAGAN BRICK FIELD

Details of Managing / Authorized Partners

1		Name	ADESH KUMAR
		Designation/Status	PARTNER
		Resident of State	Uttarakhand
2		Name	JITENDRA SINGH
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
3		Name	MOHIT GARG
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh

जिला उद्यान विभाग की N O C के संबंद में प्रार्थना प्रत्र

सेवा में,
श्रीमान महोदय,
जिला उद्यान अधिकारी,
हरिद्वार, उत्तराखंड,

विषय - जिला उद्यान विभाग की N O C के संबंद में

महोदय,

निवेदन यह है की हमारा एक ईट भट्टा है जिसका नाम गगन ब्रिक फील्ड है। जिसका पता खसरा संख्या - 138 – 139, ग्राम – मोहमदपुरजट, परगना – मंगलौर, जिला - हरिद्वार है। हमारे भटटे के आस पास कोई भी बाघ या बगीचा नहीं है।

आपसे अनुरोध है की हमे उद्यान विभाग की N O C प्रदान करने की कर्पा करे।

आपकी अति कर्पा होगी।

धन्यवाद

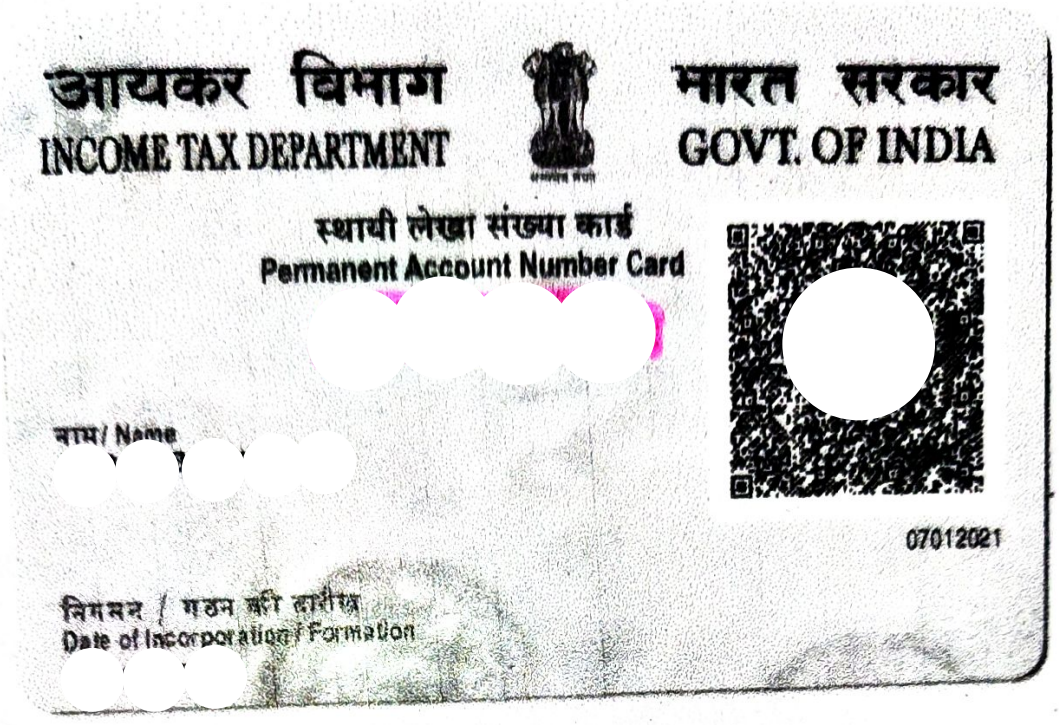
प्रार्थी

ADEEN KUMAR (PARTNER)

① 9412352600

② 9759775161

कृपया
30/01/21


आयकर विभाग
INCOME TAX DEPARTMENT
भारत सरकार
GOVT. OF INDIA
स्थायी लेखा संख्या कार्ड
Permanent Account Number Card
[redacted]
नाम/ Name
[redacted]
07012021
निगमन / गठन की तारीख
Date of Incorporation / Formation
[redacted]

TAX INVOICE

GAGAN BRICK FIELD

Mohammadpur Jatt, Pagna- Manglour, Roorkee, Distt. Haridwar (Uttarakhand) - 247656
Mob: 9412352600, 7351777784

GSTIN - 05AAWFG1239M1ZY

Invoice Date : 15-10-2021

Invoice Serial No. : GBF / 2021/2022/ 01

Transportation Mode : Tractor Trolley

Vehicle No : UK 12 T/3626

Date & Time of Supply : 15-10-2021

Place of Supply : SIDCUL (Uttarakhand)

Details of Receiver (Billed to)

Name : M/S Tanisha Traders

Address : Bypass Road, SIDCUL (Haridwar)

State : UK State Code: 05

GSTIN : 05BORPR3255 R1Z1

Details of Consignee (Shipped to)

Name :

Address :

State : State Code:

GSTIN :

S.No.	Description of Goods	HSN Code	QTY.	Rate	Amount
1	1st Bricks T.T. Trolly UK12T/3626	6901	8000	3000	24000

Total Invoice Amount in Words: Twenty four Hundred two hundred only

Total Amount	24000
Add - CGST@ 2.5%	600
Add - SGST @ 2.5%	600
Add - IGST @ 5%	—
Tax Amount GST	1200
Total Amount After Tax	25200

Bank Details :-

TERMS & CONDITIONS :
1. All Dispute subject to Roorkee jurisdiction only.
2. Goods once sold will not be taken back on any account.
3. E&O.E.

For GAGAN BRICK FIELD

Authorised Signatory

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति **जिला पंचायत हरिद्वार**

जिला **हरिद्वार** 77336

लाइसेन्स

मै० ग्रान डिन फिल्ड्स

चूँकि श्री जितेन्द्र सिंह S/० श्री बृजपाल सिंह, मोहित गर्ग S/० अनिल कुमार गर्ग व मो० देवेन्द्र कुमार S/० श्री जगपाल सिंह जिला परिषद/क्षेत्र

समिति **जिला पंचायत हरिद्वार** जिला **हरिद्वार**

को पिचंतपांच हजार रुपये को रुपये का भुगतान कर दिया है।

अतः इन्हें **जिला पंचायत हरिद्वार** के स्थानीय क्षेत्र

के भीतर ग्राम – मोहम्मदपुर जट में

दिनांक 01/10/2022 से 30/09/2023

तक ईंट भट्टा के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
जितेन्द्र सिंह मोहित गर्ग मो० देवेन्द्र कुमार	बृजपाल सिंह अनिल कुमार गर्ग (प्र०) जगपाल सिंह	ईंट भट्टा	मोहम्मदपुर जट	—

लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है जिनकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 23/08/2022 20

लाईसेन्स अधिकारी
जिला पंचायत, हरिद्वार

टिप्पणी – स्थान और पृष्ठांकन की प्रविष्टियां जो भरी जानी अपेक्षित हों, उन्हें काट दिया जाना चाहिए। सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

यह लाइसेन्स इस शर्त के साथ जारी किया जा रहा है कि भट्टा स्वामी को प्रदूषण नियन्त्रण विभाग से सहमति पत्र प्राप्त कर कार्यालय में जमा करना होगा अन्यथा के अभाव में जारी किया गया लाईसेंस स्वत ही निरस्त समझा जावेगा साथ ही मा० राष्ट्रीयहरित न्यायाधिकरण द्वारा दिये गये दिशा निर्देशों का पालन करना होगा।

अ०मु०अ०
जि०पं० हरिद्वार

106

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 5

(नियम 41 देखिये)

("डबुल साइडेड कार्बन पेपर" पर अमिट पेन्सिल से लिखा जायेगा)

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम का रबड़ स्टाम्प

बही संख्या _____ रसीद संख्या _____

मांग रजिस्टर संख्या 313333 से

_____ रुपया (शब्दों में)

बिल संख्या _____ के पूर्ण/आंशिक भुगतान

_____ के मद्दे प्राप्त हुआ।

5000/- रुपया मुख्य अधिकारी/खण्ड विकास अधिकारी

स्थान डीडवाना

दिनांक 11.02.23 कर समाहर्ता (टैक्स कलेक्टर)

रोकड़िया

लेखाकार मांग तथा वसूली का प्रभारी लिपिक कर अधिकारी

एस0यू0 (आर0ई0) 02 पंचायतराज/124-10-12-2021-2,000 बुक्स (कम्प्यूटर/ऑफसेट)।

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति

के नाम रबड़ स्टाम्प

बही संख्या 313333 रसीद संख्या _____

रसीद के अनुसार भुगतानकर्ता का नाम _____

रसीद के अनुसार उससे वसूल की गई धनराशि _____

रसीद के अनुसार किस मुद्दे वसूल की गई _____

रसीद के अनुसार कर समाहर्ता का नाम जिसने _____

धनराशि वसूल की _____

इस कूपन को जमा करने वाले _____

अधिकारी का नाम तथा पदनाम _____

कूपन जमा करने का दिनांक _____

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25

(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार

जिला हरिद्वार

004021

लाइसेन्स

मै० गगन ब्रिक फिल्ड

चूँकि श्री जितेन्द्र सिंह s/o ब्रजपाल सिंह, मोहित गर्ग s/o अनिल कुमार गर्ग व आदेश कुमार s/o जयपाल सिंह ने जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार जिला हरिद्वार को अंकन पाँच हजार रूपये को रुपये का भुगतान कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र के भीतर ग्राम- मौहम्मदपुर जट में दिनांक 01/10/2021 से 30/09/2022 तक ईंट भट्टा के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
जितेन्द्र सिंह, मोहित गर्ग, आदेश कुमार	ब्रजपाल सिंह, अनिल कुमार गर्ग, जयपाल सिंह	ईंट भट्टा	मौहम्मदपुर जट	-

लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 10/8/2021 20

लाइसेन्स अधिकारी

टिप्पणी :–स्थान और पृष्ठांकन की प्रविष्टियां तभी भरी जानी चाहिए, जब लाइसेन्स सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

यह लाईसेन्स इस शर्त के साथ जारी किया जा रहा है कि भट्टा स्वामी को प्रदूषण नियन्त्रण विभाग से सहमति पत्र प्राप्त कर कार्यालय में जमा करना होगा उक्त के अभाव में जारी किया गया लाईसेंस स्वतः ही निरस्त समझा जायेगा। साथ ही मा० राष्ट्रीयहरित न्यायाधिकरण द्वारा दिये गये दिशा निर्देशों का पालन करना होगा।

अ०मु०अ०
जि०पं० हरिद्वार

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 5

(नियम 41 देखिये)

("डबुल साइडेड कार्बन पेपर" पर अमिट पेन्सिल से लिखा जायेगा)

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम का रबड़ स्टाम्प

बही संख्या M.S गंगा नहर फल्ट रसीद संख्या

मांग रजिस्टर संख्या 152288 से

बिल संख्या 5: हजार रुपया/ रुपया (शब्दों में)

के पूर्ण/आंशिक भुगतान

कर जिला पंचायत हरिद्वार वर्ष: 2021-2 के मद्दे प्राप्त हुआ।

6000/- रुपया

स्थान माहमदपुर जट मुख्य अधिकारी/खण्ड विकास अधिकारी

दिनांक 21/9/2021 कर समाहर्ता (टैक्स कलेक्टर)

रोकड़िया

लेखाकार मांग तथा वसूली का प्रभारी लिपिक कर अधिकारी

पी0एस0यू0 (आर0ई0) 01 पंचायतराज/38-9-6-2014-2,000 बुक्स (कम्प्यूटर/ऑफसेट)।

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम रबड़ स्टाम्प

कार्यालय जिला पंचायत हरिद्वार

बही संख्या 152288 रसीद संख्या

रसीद के अनुसार भुगतानकर्ता का नाम

रसीद के अनुसार उससे वसूल की गई धनराशि

रसीद के अनुसार किस मद्दे वसूल की गई

रसीद के अनुसार कर समाहर्ता का नाम जिसने धनराशि वसूल की

इस कूपन को जमा करने वाले अधिकारी का नाम तथा पदनाम

कूपन जमा करने ग दिनांक

109

कार्यालय जिला पंचायत, हरिद्वार

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25

(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति ~~जिला पंचायत हरिद्वार~~

जिला हरिद्वार

लाइसेन्स 002392

मै० गगन डिस्टिलरी

चूँकि श्री जितेन्द्र सिंह S/o ब्रजपाल सिंह, मोहित गर्ग S/o [illegible] जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार व प्रदीप कुमार S/o जगपाल सिंह जिला हरिद्वार

को निन्नानवे हजार रुपये को रुपये का भुगतान कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर ग्राम - मोहम्मदपुर जट में

दिनांक 01/10/2020 से 30/09/2021 तक

तक इंडिया के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
जितेन्द्र सिंह, मोहित गर्ग, प्रदीप कुमार	ब्रजपाल सिंह, [illegible], जगपाल सिंह	इंडिया	मोहम्मदपुर	-

लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 11/12/2020

लाइसेन्स अधिकारी

टिप्पणी :–स्थान और पृष्ठांकन की प्रविष्टियां तभी भरी जानी चाहिए जब लाइसेन्स सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

यह लाईसेन्स इस शर्त के साथ जारी किया जा रहा है कि भट्टा स्वामी को प्रदूषण नियन्त्रण विभाग से सहमति पत्र प्राप्त कर कार्यालय में जमा करना होगा उक्त के अभाव में जारी किया गया लाईसेंस स्वतः ही निरस्त समझा जायेगा, साथ ही मा० राष्ट्रीयहरित न्यायाधिकरण द्वारा दिये गये दिशा निर्देशों का पालन करना होगा।

अ०पा०अ०
जि०प० हरिद्वार

संलग्न - (3)

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
सिंचाई परिकल्प भवन परिसर, रूड़की-247667 जिला-हरिद्वार

पत्रांक- यूकेपीसीबी/आर0ओ0आर0/सा0-31(Vol-I)/2023/237 दिनांक 19.05.2023

पंजीकृत डाक द्वारा

"NGT प्रकरण"

सेवा में,

सदस्य सचिव महोदय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
देहरादून।

विषयः- मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 783/2022, अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश के सम्बन्ध में।

सन्दर्भः बोर्ड मुख्यालय के पत्रांकः यूकेपीसीबी/एच0ओ0/सा0-183-634/2023/1719 दिनांक 23.03.2023 को निर्गत निर्देश के अनुपालन में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा पारित आदेश व बोर्ड मुख्यालय के निर्देश के क्रम में क्षेत्रीय कार्यालय द्वारा जनपद-हरिद्वार में स्थित ईंट भट्टों के विरूद्ध Past Violation हेतु पर्यावरणीय क्षतिपूर्ति संलग्न गणना शीट के आधार पर किया गया है।

पर्यावरणीय क्षतिपूर्ति की गणना दिनांक 21.12.2019 से की गयी है। पर्यावरणीय क्षतिपूर्ति हेतु बोर्ड मुख्यालय द्वारा निर्धारित गाइडलाइन के अनुसार नारंगी श्रेणी हेतु Minimum Environmental Compensation 1500रू प्रतिदिन (वायु प्रदूषण के सम्बनध) के आधार पर किया गया है।

विदित होना चाहें, कि ईंट भट्टों का संचालन वर्ष में लगभग 8 माह किया जाता है। अर्थात वर्ष में लगभग वर्ष में 65% दिन संचालित किया जाता है।

ईंट भट्टों में कुल Violation days का निर्धारण दिनांक 21.12.2019 या उक्त तिथि के बाद संचालन तिथि के उपरान्त बिना सहमति संचालित दिनों (आवेदन तिथि) की गणना के आधार पर किया गया है।

अतः ईंट भट्टों पर पर्यावरणीय क्षतिपूर्ति संलग्न गणना शीट के आधार पर किये जाने की संस्तुति की जाती है।

संलग्नकः-यथोपरि।

भवदीय,

(सुभाष चन्द पंवार)
क्षेत्रीय अधिकारी (प्र0)

O/C Patel

57	M/s Gagan Brick Supply, Khasra-59, Village-Tanda Bhanhera Manglore, Gadharona Road ,Distt- Haridwar	2005	31.03.2024	06.12.2022	1081	702.65	1053975	23.12.2022
58	M/s Gagan Brick Field , khasra no - 138, 139 Mohammadpur, Narsan Gurukul, Distt-haridwar	2021	31.03.2024	15.11.2022	651	423.15	634725	23.12.2022
59	M/s Laxmi Brick Field Kunja Road, Iqbalpur, Behedki, Shaidabad, Bhagwanpur, Distt-Haridwar	2016	31.03.2024	29.11.2022	1074	698.1	1047150	26.12.2022
60	M/s S T Brick Field Tikola Kalan, Post- Tikola Kalan,Narsan ,Distt-Haridwar	2006	31.03.2024	05.11.2019	1097	713.05	1069575	22.12.2022
61	M/s Shri Ganpati Brick Field, Chak no-806, Gata-566/3 Vill & Post-Jhabrera, Roorkee,Distt-Haridwar	2017	3/31/2024	31.12.2019	1098	713.7	1070550	23.12.2022
62	M/s Sabri Brick Udyog, salarpur, Gadharona Road, Manglore, Distt-Haridwar	2018	31.03.2024	11.11.2019	1102	716.3	1074450	27.12.2022
63	M/s Naresh Ent Udyog Nagla Imarti, Post- Milap Nagar, Tehsil- Roorkee,Distt- Haridwar	2005	3/31/2024	10.11.2022	1055	685.75	1028625	22.12.2022
64	M/s New Sabri Brick Supply, Khasra no- 247/4, Shlapur, Gadharona road, Manglore, Distt- Haridwar	2019	31.03.2024	27.11.2022	1072	696.8	1045200	26.12.2022
65	M/s Kishan Brick Field (Old-Name A.B.R) 278, Vill-Rahmatpur, Belda, Post Piran Kaliyar, Tehsil- Roorkee, Distt-Haridwar	2007	31.03.2023	20.12.2022	1095	711.75	1067625	23.12.2022
66	M/s Sagar Brick Company khasra no-283 Gadharona Road, Salarpur, Distt- Haridwar	2019	31.03.2024	11.11.2019	1097	713.05	1069575	22.12.2022
67	M/s Shivam Brick Field Bijholi Road, Vill- Nagla Emarti, Post- Vikaskhand-Narsan, Teh-Roorkee, Distt-Haridwar	2002	3/31/2024	26.11.2022	340	221	331500	26.12.2022

113

91	M/s Jai Mata Brick Field Khasra no-208 Vill-Harchandpur Mauja Kawadpur,Distt- Haridwar	2020	31.03.2024	**29.11.2022**	700	455	682500	03.01.2023
92	M/s Anmol Brick Company, khasra no-235 Vill-Baswakheri, Post- Manglore, Tehsil- Roorkee	2021	31.03.2024	**23.01.2023**	739	480.35	720525	07.02.2023
93	M/s Shri Shyam Priya Brick Field, Vill-Thaska, Post- Manglore,Distt-Haridwar	2020	31.03.2024	**08.09.2022**	763	495.95	743925	20.02.2023
94	M/s Raghuvanshi Bricks Khara no-324, Vill-Baswarakedi, Post-Manglore, Roorkee, Haridwar	2021	31.03.2024	**29.11.2022**	634	412.1	618150	03.01.2023
95	M/s Tridev Brick Field Khasr no-503, khata no-152, Nathu Kheri Road, Vill-Mundlana, Distt-Haridwar	2021	31.03.2024	**05.12.2022**	347	225.55	338325	03.01.2023
96	M/s Jamuna Ent Udyog Vill-Libberheri, Roorkee, Haridwar	-	31.03.2024	**25.03.2021**	0	0	0	27.01.2023
97	M/s Shams Brick Field Khasra No-3, Village-Akbarpur Dadki, Manglore	2021	31.03.2024	**29.11.2022**	463	300.95	451425	14.02.2023
98	M/s Shan Brick Filed, Village-Gadharona, Landhora Roorkee ,Distt-Haridwar	2019	31.03.2024	**29.11.2022**	1074	698.1	1047150	13.02.2023
99	M/s Jai Mata Brick Field (Old Name-K.K. Brick Supply)Khasra no-63, Vill-Bajuheri,Kaliyar, Post- Kaliyar, Tehsil- Roorkee, Distt- Haridwar	2012	31.03.2024	**02.11.2022**	1047	680.55	1020825	03.01.2023
100	M/s Ujala Brick Field, Khasra no-173, vill-Gumawala Majri, Piran Kaliyar,Distt-Haridwar	2022	31.03.2024	**07.12.2022**	90	58.5	87750	10.01.2023
101	M/s Shaanvi Brick Field (Old Name-Jai Shree Ganesh Brick Supply) Vill-Lahboli, Manglore,Distt-Haridwar	2006	31.03.2024	**16.12.2022**	1091	709.15	1063725	21.02.2023

संलग्नक - (4)

M/ s Jai Mata Brick Field, Vil-Harchandpur, Roorkee , Haridwar

(4)

s Gagan Brick Field ,Vill- Mohammdpur Jatt, Pargna-
Narsan, Roorkee, Haridwar